CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH **GUWAHATI-05**

(DESTRUCTION OF RECORD RULES,1990)

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> SECTION OFFICER (Judi.) Halls

ORIGINAL APPLN.NO. TRANSFER APPLN.NO. CONTEMPT APPLN.NO. REVIEW APPLN. NO. MISC. PETN. NO.	OF 1995 OF 1995 (IN OA NO. OF 1995 (IN OA NO. OF 1995 (IN OA NO.	\ ()()()
_V\$. Downiam APPLICANT (S) . Pown. RESONDENT (S)	
FOR THE APPLICANT(S)	MR. A Dasempta MR. MR.	
FOR THE RESPONDENTS	MR. A.K. Chandhu	S

DAT E

11-8-95

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This application is in form and within time C. F. of Rs. 50/deposited vide

IPO/BD No.32 Go 38 Dated 12 7 9

er, Registrer (4)

11.8.95 isan the parties counsel of Vide A/NO, 5100-01 ATd, 28,11,95,

Mr.A.Dasgupta for the applicant. Mr.A.K.Choudhury Addl.C.G.S..C for the respondents.

O.A.admitted. Notice waived. Arguments of bothethe counsel are heard and concluded. Judgment delivered in Cour Application is disposed of . No order as to costs.

Vice-Chairman

CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH ::: GUWAHATI-5.

0.A. NO. 150/95

DATE OF DECISION 11-8-1995.

Smti Humeswari Dangiari

(PETITIONER(S)

Mr.A.Dasgupta.

ADVOCATE FOR THE PETITIONER (S)

VERSUS

Union of India & Ors.

RESPONDENT (8)

Mr.A.K.Choudhury, Addl.C.G.S.C.

ADVOCATE FOR THE RESPONDENT (S)

THE HON'BLE JUSTICE SHRI M.G.CHAUDHARI, VICE-CHAIRMAN
THE HON'BLE SHRI G.L.SANGLYINE, MEMBER (ADMN)

- 1. Whether Reporters of local papers may be allowed to see the Judgment ?
- 2. To be referred to the Reporter or not ? -
- 3. Whether their Lordships wish to see the fair copy of the judgment?
- 4. Whether the Judgment is to be circulated to the other Benches?

Judgment delivered by Hon'ble VICE-CHAIRMAN

yes

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Original Application No.150/95

Date of Order: This the 11th Day of August 1995.

JUSTICE SHRI M.G.CHAUDHARI, VICE-CHAIRMAN SHRI G.L.SANGLYINE, MEMBER(ADMN)

1, Smtl Humeswari Dangiari, Civil Safaiwala W/O.Sri Phulchahd Dangiari, defence Civil Qrt. No.12/3, Tusar Chakra near GE Complex, P.O. Garubandha, Missamari, Dist. Sonitpur, Assam. ... Applicant.

By Advocate Mr.A.Das Gupta

-Vs-

- through Secretary, Ministry of Defence South Block, New Delhi
- 2. Commanding Officer 180 Military Hospital C/0.99 A.P.O.
- 3. D.D.M.S.
 HQ 4 Corpos (Medical Branch, C/O 99 A.P.O)
- 4. Station Commander
 Station HQ Missamari
 P.O. Garubandha, Dist.Sonitpur, Assam
- Director General, Medical Services
 New Delhi.
 Respondents.

By Advocate Mr.A.K.Choudhury, Addl.C.G.S.C.

ORDER.

CHAUDHARI J(VC)

- 1. O.A. admitted. Notice waived. Both the counsel heard, finally.
- 2. An order of termination of service of the applicant as (civilian) Sweepers (Safaiwals) was passed on 30-4-94 by the competent authority of the respondent at the conclusion of the enquiry held under Rule 14 of Central Civil Services (Discipline, Control and Appeal) Rules 1965 on alleged mis-conduct. Against the termination order aforesaid the applicant had approached this Tribunal in 0.A.No.105/94. That was disposed of by order dated 17-6-94 without going into the merits of the case.

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The applicant was given opportunity to file an appeal before the appellate authority. She then filed an appeal on 13-7-94. Exhaustive grounds were stated in the memorandum of appeal. The appellate authority has by the impugned order dated 27-10-94 dismissed the appeal and confirmed the penalty of dismissal from service.

- Station Commandant, Missamari had stated in his remarks that the proceedings in criminal case No.32/93 should be closely mentioned to ensure proper justice at the enquiry.

 It appears that on the same set of facts on which the disciplinary enquiry was commenced the applicant was prosecuted before the judicial Magistrate, Tezpur in GR Case No.672/93 under Section 355 IPC. It further appears that the learned judicial Magistrate convicted the applicant and sentenced her to pay a fine of Rs.500/- in default to suffere imprisonment for 3 months by order dated 26-4-94. That was few days prior to the date of the order of dismissal passed in the disciplinary proceeding on 30-4-94.
 - 4. In the Memorandum of appeal presented to the appellate authority a reference was made to the remarks of the Station Commandant mentioned earlier as regards criminal case. But no request was made for awaiting the decision of the criminal Court. From Annexure G it is seen that the conviction of the applicant has been set aside by the learned Sessions Judge, Sonitpur, Tezpur by judgment and order dated 5-4-94. This fact also does not appear to have been brought to the notice of the appellate authority while the appeal was still pending.

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- 5. Thus on the date on which the order of dismissal was passed the applicant was already a convicted person. Whether that circumstance was taken into account at the enquiry or not can be gathered only from the enquiry report. The applicant however has not chosen to file a copy of the enquiry report and the copy of articles of charge produced at Annexure B is imcomplete. However from the memorandum of appeal filed before the appellate authority it can be gathered that it was contended that the enquiry was influenced by the preliminary enquiry report and Memorandum of Station Headquarter, Missamari (preceeding the DE). To what extent the criminal case had influenced the decision at the enquiry without parameters expenses cannot be examined in the absence of the enquiry report nor the fact as to whether the remarks of the Station Commandant made on 11-6-93 in connection with the criminal case were kept in view or not.
 - 6. Mr.A.Dasgupta for the applicant submitted that there has been violation of principle of natural justice at every stage since the beginning. We cannot accept the submission in the absence of the discussion in the enquiry report being available. The learned counsel submitted that we may call for that report from the respondents. We do not think that there is any justification for doing so. We are not thus impressed by the submission of violation of natural justice.
 - 7. Mr.Dasgupta next submitted that the appellate order which is conveyed in the shape of a letter is a non speaking order and it does not show the reasons for which the

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her.

appellate authority dismissed the appeal.

- The letter reads thus "After going through the case, he has decided to uphold the penalty of dismissal from service awarded by the competent authority. The decision of the appellate authority was thus only conveyed by the ADMS. No speaking order was communicated. However as the order under appeal was confirmed on going through the case techinically it was not obligatory upon the Appellate authority to record detailed reasons in support of the order. The absence of reasons would have been material to be considered if it was demonstrated that the view taken is not reasonable to take in repect of findings recorded by the Court of enquiry. Whether those findings themselves are vitiated cannot be examined in the absence of the report and it is not possible therefore to hold that the appellate order is vitiated for non recording detailed reasons.
- been acquitted of the criminal charge. That was during the pendency of the Enquiry. That is a material circumstance. The punishment awarded therefore needs to be reconsidered in the light of the same particularly because the DE was based upon the same set of facts for which the applicant was presented in the criminal case. The order of dismissal thus cannot stand consistently with the acquittal in the criminal case. This situation is required to be remedied. It is well settled that the findings of Criminal Court must be accepted by the department and that principle

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squarely applies to this case. Hence following order:

- (1) The applicant is given liberty to file an application on appropriate grounds to the Director General Medical Services for revising/reviewing the impugned appellate order dated 20-10-94(communicated on 27-10-94). Such application to be filed on or before 31-10-1995.
- submitted the DGMS will consider it on merits in the light of discussion in this order and the judgment in the Criminal Appeal No.9(S-2)94 of the Court of Session, Sonitpur at Tezpur dated 5 -4-95 and pass suitable order thereon. DGMS may treat the application as Revision or Review as he deems fit and shall not reject it on ground of limitation or maintainability.
- (3) The DGMS shall pass consequential orders consistently with his decision.
 - (4) The decision shall be taken within a period of two months from the date of filing of the application by the applicant and communicated to the applicant expeditiously.

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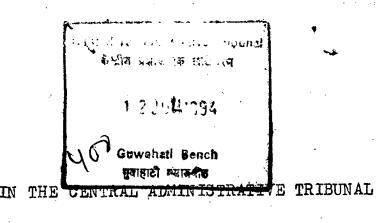
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(5) Applicant will be at liberty to adopt such remedies as she may be advised including approaching this Tribunal if see feels aggrieved by the decision of the DGMS. The contentions now urged are left open.

O.A. disposed of in terms of aforesaid order. No order as to costs.

(G.L.SANGLYIN MEMBER(ADMN) helchauthan (M.G.CHAUDHARI) VICE-CHAIRMAN

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0.A. D of 1995

Smt. Homeswari Dangilari

- Vs -

Union of India & Others

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11

APPLICATION UNDER SECTION 19 OF THE ADMINISTRATIVE TRIBUNAL ACT 1985

Date of filing

or

Date of Receipt

By post Regd. No.

Signature

Registrar.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL AT GUWAHATI GUWAHATI BENCH

Smt. Humeswari Dangiari

- Vs -

Union of India .

1. Particulars of the petitioner :-

Smt. Humeswari Dangiari, Civil Sagaiwali
W/O. Sri Fhulchand Dangiari, defence Civil
Crt. No. 12/3, Tusar Chakra near
GE Complex, P.O. Garubandha, Missamari,
Dist Sonitpur, Assam.

2. Particular of the Respondents :-

- 1. Union of India
 through Secretary, Ministry of Defence
 South Block, New Delhi.
- 2. Commanding Officer
 180 Military Hospital
 C/0. 99 A.P.O.
- 3. D. D. M. S.

HQ 4 Corpos (Medical Branch, C/O 99 A.P.O.)

4. Station Commander
Station HQ Missamari
P.O. Garubandha, Dist. Sonitpur, Assam
Director General Medical Services
New Delhi

3. Particulars of order against which the application is made:

Order dated 27.10.94 passed by D.D.M.S. H.Q 4 Crops C/O 99 A.P.O. vide his memo No. 230827/3/M-3(B) whereby the penalty of dismissed was upheld by the appalate Authority.

4. Jurisdiction of Tribunal:

It is declared that the subject matter on which the applicant wants redressal is within the jurisdiction of the Tribunal.

5. Limitation:

The applicant declares that this application is within the limitation prescribed in section of the Administrative that Tribunal Act. 1985.

6. Facts of the Case:

The humble petition of the applicant above named,

MOST RESPECTFULLY SHEWETH :-

- 1. That the applicant is a citizen of India and at present residing at Missamari, P.O. Garubandham Dist.

 Sonitpur, Assam.
- 2. That the applicant was a civilian in defence service and was serving as Ward Sweepers (Civil Safaiwala) in 180 Military Hospital, C/O 99 A.P.O.. She was a permanent employee of the aforesaid Hospital and discharged her duties to the full satisfaction of all concerned. Since her appointment, her service was never spotted by any stigma whatsoever.
- That, the applicant was a Sweepers belonging to the lower strata of the society. She is a deserted Women. She was the sole earning member of her family consist of herself and her School going daughter.
- 4. That though the applicants service was not spotted by any stigma, but, recently she incurred the displeasure of one lady Doctor of the 180 Military Hospital named Copt (Mrs) Neeta Chhabra whose Husband is the Administrative commandant of Station HQ Missamari.
- That om 29.5.93, the aforesaid Capt (Mrs) Neeta Chhabra lodged a complaint before the £ officating Commanding Officer, 180 Military Hospital, that she was assaulted by the applicant on that day.

That on that day, i.e. on 29.5.93 a preliminary 6. inquiry or a fact finding inquiry was held. This preliminary inquiry was conducted by another lagy Doctor of the Hospital total Capt. (MISS) Ellora Dasgupta. The applicant duly appeared before the preliminary inquiry. Copy of the complaint on the basis of which this preliminary inquiry was initiated was not served upon the applicant. In the preliminary inquiry (fact finding inquiry) it was, interalia, alleged that on 29.5.93 at about 0930 hrs when Capt. (Mrs) Neeta Chhabra was in her duty room, the applicant entered the duty room to collect some specimen bottles in a kidney tray . After collecting the same she went out of the room banging the dood indecently that the appaicant again banged the door open to enter the duty room . Capt. (Mrs) Neeta Chhabra worned that this was the second time since morning she has done this and she should not repeat the same for the third time . On this the applicant started arguing on which Capt (Mrs) Neeta Chhabra ordered her to get out from the foom. It was further alleged that the applicant did not go out of the rand room and stood against the door not allowing the Doctor to go out. At this the complainant pa picked up the Telephone to speak with officiating commanding officer but the applicant snatched the receiver from her hand and throw it on the floor then she put the Kidney Tray down on the trolley and

pulled the complainant on left collar, rank badged and also f hair. It was further alleged that due to this misconduct the complainants seree and pallu came off.

- In the facts finding inquiry the applicant specifically denied these allegations by stating inter alia that she was doing her work as ordered by Sister Maj Saramma MM to pickup blood samples from officers family ward and duty room and take it to the Laboratory. As Ordered, the applicant pickup samples from the duty room and officers family ward and again entered the duty room to pickup blood slides. Both her hands were occupied to hold the kidney Tray and thus she pushed the door of the duty room by the weight of her body and opened it . In this process she might have hurt Capt. (Mrs) Neeta Chhabra. CPF (Mrs) Neeta Chhabra rebuked her and told her to getout. She even pushed the applicant with her hands. At this stage the applicant asked the cause of her annoyence. Then the applicant was app slapped by the aforesaid Mrs. Chhabra. The applicant put down the specimen Tray on the trolley and tried to resist Mr. Capt (Mrs) Neeta Chhabra .
- 8. Though this preliminary inquiry was initiated on the basis of the complaint lodged by Capt (Mrs) Neeta Chhabra, but, a copy of this complaint was never served on the delinquent.

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After conclusion of this preliminary inquiry, the station HQ Missamari (who is the Supreme Authority of an Army station) passed an order for another inquiry to investigate the circumstances under which six criminal force was used against Capt (Mrs) Neeta Chhabra by the Applicant. This subsequent fact finding inquiry was absolutely uncalled for . It was at the instance of the complainant and her husbend who was the Administrative commandant of the said station HQ at Missamari. It is pertinent to note that the Hospital authority had no occasion to ask the station HQ Missamari to hold such inquiry . The applicant lodged her protest against the said proposed inquiry to be Conducted by an external Agency . The station HQ Missamari did not pay any heed to the same . The aforesaid purported investigation was do conducted by Lt. Col. R.S. Rai with four other members of the external agency. The stn. HQ Missamari arrieved at an arbitrary finding that the applicant committed the misconduct as alleged by the complainant ever before the issueance of the charge shaet and before the commencement of the Departmental proceeding. The station HQ Missamari came to a conclusion that the applicant be dismissed from service .

This inquiry report was submitted on 11.6.93.

A copy of the remark passed by station

Commander Missamari on 11.6.93 is annexed hereto

and marked Annexure.A.

10. After submission of this report to dismiss the service of the applicant, a charge sheet was served upon her on 25th June 93 by DDMS HQ 4 Corps. It was inter is alia stated that the applicant used original force against the complainant Capt (Mrs) Neeta Chhabra. The applicant was called upon to appear before disciplinary proceeding to be conducted in this behalf.

A copy of the charge sheet served on the applicant on 25th June 93 is annexed hereto and marked as Annexure - B .

- 11. Though this was a predetermind disciplinary proceeding to dismissed the applicant, yet she duly appeared and contested the proceeding by submitting her reply to the charge sheet. The applicant specifically denied the allegation.
- after arriving at a conclusion that the applicant will be dismissed from her service. Initially It. Col. KMD Rao was appointed as inquiry officer and subsequently It. Col Mridul Dey was appointed as inquiry officer to conduct the inquiry. Capt. (Miss) Ellora Dasgupta who

presenting officer. The Persons concerned, namely Sep/NAB. Sharma, NK/NA Harjinder Singh, Mrs. Savita Senal, Mrs. Sumati Kalia and the complaint adduced their evidences. Sep/NAB. Sharma specifically stated before the prelimanary inquiry that he had no occassion to witness the occurance as alleged. But in the departmental inquiry he narrated a contradictory version. Similarly, NK/NA Harjinder Singh Mrs. S. Sewal Mrs. S. Kalia adduced contradictory evidence before the preliminary and the departmental inquiry. The applicant examined three witnesses including herself. All these witnesses were eye witnesses who narrated the valid occurance took place on 29.5.93 by stating inter alia that Capt (Mrs) Neeta Chhabra Spi slapped the applicant.

13. That the inquiry officer was influnced by the extranezous consideration by the report submitted by the higher authority to dismissed the applicant from service and came to a perverse finding that the applicant committed the misconduct. Contradictory statements of Sep/NAB Sharma was relied upon by him on the so-called surmises that he was afraid of to narrats the correct fact before the preliminary inquiry. How he could arrive to this conclusion was best known to him. Evidences adduced by the applicant was not relied upon by the inquiry officer

only on the ground that one of her witness Smt. Dharmes-wari Devi was he coworker. Why the varsion of the other witness, Sri Ram Das who is an employee from other establishment, i.e. Military Engineering service was not relied upon was not explained. The enquiry officer was asbolutely influeed by the predeterminded conclusion of the higher authority to dismissed the applicant and submitted his report by discarding the positive evidence adduced by the applicant and her witnesses.

- 14. That the aforesaid purported inquiry was asbolutely in gross violation of the principles of natural Justice .
- The proceeding was initiated on the bases of the complaint lodged by the complainant. It is incumbent on the part of the disciplinary authority to furnish a copy of the complaint to the delinquent employee, but, at no point of time whether at the stage of issuance of the charge sheet, preliminary inquiry or in the departmental inquiry, a copy of this complain was served on the applicant. The applicant was a sweepress belonging to their lower echelon of employees. She was not acquainted with the tachnicalities of the departmental proceedings.

 Non furnishing of these documents/a great injustice

depriving the applicant to defend her case at the stage of preliminary, reply to the charge sheet, departmental proceedings. The inquiry conducted by the disciplinary atma authority was in violation of the principle of natural Justice and as such the same is liable to be set aside and quashed.

16. That on the basis of the aforesaid inquiry the petitioner is dismissed from her service on 30th April 94.

A copy of the order of dismissal served on the applicant is annexed hereto and marked as Annexure- C .

17. That the applicant preferred an appeal before this Hon'ble Pribunal against the order of dismissal dated 30.4.94. A case, being case No. 105/94 was registered. This appeal was disposed of with a direction that the applicant may prefer an appeal against the impugned order. Thereafter the applicant preferred an appeal before the D.G.M.S. on 13.7.94.

A copy of the order of this Hon'ble Tribunal and memo of appeal dated 13.7.94 is Annexed hereto and annexed hereto and marked as Annexure- D & E respectively.

18. That the aforesaid appeal was dismissed by a cryptic order by the Respondent No. 1. No reason whatsoever was assigned in this appalate order.

A copy of the order dated 27.10.94 which was communicated to the applicant vide order dated 2.11.94 is annexed here to and marked as Annexure- F.

That the applicant further begs to state that the she was put under a trial for having committed offence offence punishable under sections 448/353/355/506 I.P.C. A case, being G.R. Case No. 672/93 was registered. This applicant has been Humbly acquitted by the appalate court on 5.4.95.

A copy of the aforesaid judgment dated 5.4.95 is annexed hereto and marked as Annexure- G.

7. Details of remadies exusted :-

The applicant declares that all the remadies available under the normal rules are exhusted .

8. Matters not previously filed or pending with any other Court:

The applicant further declares that this matter with respect to which the relief is being claimed is not pending before any court of Tribunal.

9. Relief prayed for :-

In view of the facts stated above the applicant prays for the following relief:-

asal issued by the DDMS, HQ 4 Corps, C/O 99 APO on 30.4.94 vide his order No. 35452/HD/PC/M-3.

ii). To set aside the order dated 27.10.94 passed by the Director Medical Services vide his order dated 230827/3/M-3(B).

GROUNDS

- i). For that the impugned order of dismissal is a predeterminded order as the Respondent No. 4 the station (Commander) Stn. HQ Missamari before issuance of the charge sheet recommended that the applicant be dismissed from the service. In view of this fact consequent departmental proceeding has become redundent.
- ii). For that, the decision arrieved at by the biosness disciplinary authority is winteed with basis as it is actuated with prodetermind decision to dismiss the service of the applicant.
- inquiry officer is not at based on material on record, it is rather based surmises and conjectures.

 It is an admitted fact that Sep/MAB Sharma Specifically stated in the preliminary inquiry that he had no knowledge about the alleged misconduct. The inquiry officer disregarded this aspect of this case and accepted the subsequent contradictory a statement gives before

the department inquiry on the purported/that he was afraid to state the real facts in the preliminary inquiry what led him to conclude that the statement made in the preliminary inquiry were not correct and the statement made in the departmental inquiry were correct is best known to him. No reason was assigned by the inquiry officer to accept the subsequent contradictory statements.

- iv). For that, inquiry officer arbitrarily asserted the evidence adduded by Smt. Dharmeswari Devi on the so called contention that Smt. D. Devi was a Safaiwali and a coworker of the applicant.
- v). For that, the inquiry officer disbelief the statement of Sri Ram Das who was an employee of Military engineering service, why his statement was not considered by the inquiry officer is best known to him.
- vi). For that, the inquiry officer was in influenced by extraneious and irrelevant matters arising out of the court of inquiry conducted by the external agency who before issueance of the charge sheet arrieved at a conclusion that service of the applicant be dismissed. The said conduct of the inquiry officer clearly shows that he cannot discharge his function in a fair and

independent manner under the influence of the his superior officer. This clearly show that the said inquiry
officer is not competent to discharge his repair responsiblity as an inquiry officer in fair and equitable manner.

by the Disciplinary authority was in gross violation of the principle of natural justice, the entire proceeding was initiated at the behest of a written complain lodge by Capt (Mrs) Neeta Chhabra . A copy of this complain was not served on the delinquent employee. The applicant was a Sweepress and was not aware of the technicalities of departmental inquiry . It is the duty of the inquiry officer to direct the disciplinary authority to serve the copy of this complain to the applicant. Non submission of this document caused a great prejudice to the applicant as she was deprived of adequate opportunity to depend her case before the departmental inquiry.

viii). For, that, the impugned order sweffers from non application of mind. The applicant with a sweepress belonging to the lower strate of the society. It is too much to expect that a Sweepress would be acquirated with all sophisticated manners. So, on the face of the misdonduct, the punishment of dismissal is showingly

disproportionate to the alleged misconduct. The disciplinary authority acted in a whitisical manner. The impugned order of dismissal is liable to be setaside and quashed.

- that Capt (Mrs) Neeta Chhabra slapped the applicant and the inquiry officer did not pay any heed to this crucial aspect of this case and arrieved at contradictory finding that the applicant committed the misconduct as alleged.
- x). For that the impugned order is against the procedure established by law and the same is violative of Article 21 of the Constitution of India.
- their mind and disposed of the appeal in a cryptic manner. The appellate order is not a reasoned order.

 It has not dealt with the evidence on record. The appellate authority without assigning any reason dismissed the appeal. The impugned order of appeal is liable to be dismissed.

was put under a trial of having committed criminal offences. The applicant has been acquitted. For this reason also the applicant is entitled to be reinstated with full back wages and the impugned order of termination is liable to be a set aside and quashed.

10. Particulars of the postal order in respect of :

Postal order No.

& Amount •

11. List of enclosures:

As stated in the Index of this application .

VERIFICATION

I, Smt. Humeswari Dangiari, wife of
Sri Phulchand Dangiari aged about 35 years, at
resident of village Garubandhu, P.S. Missamari
District Sonitpur, Assam, do hereby solemnly
affirm to state that the statements made in
paragraphs 1000 , 1000 by , 6 (Partly)
are true to my knowledge and that of the god footoof
6 (Partly)
are matter of records.

I have not supressed any material facts before this Hon'ble Court .

I Sign in this verification on this 215+
day of May'1995.

न्त्रीक्षकी किश्विक्षकी मेंक्स्वेशकु

ANNEXURE :- A

REMARKS OF MAREONSTATION COMMANDENT MISSAMARI OF THE CURT OF INQUIRY PROCEEDINGS ORDERS TO INVESTIBATE THE CIRCUMSTANCES UNDER WHICH CRIMINAL FORCE WAS USED AGAINST RS. 12 304K CAFT (MRS) NEETA CHABRA OF 180 MALITARY HOSPITAL CIVIL SABAL KARMACHARI SMTH HOMESWARI DANGIARI OF THE HOSPITAL ON 29 MAY 93.

- 1. I agree with the opinion of the Court .
- 2. I direct that Smt. Komeswari Dangiari. Civil Safai Karmachari of 180 Military Hospital should be immediately placed under suspention under OCS (CCA) Rule No. Sub Rule 1(a) and 1(b).
- 3. I recommand that action should be taken to terminate her service as recommended by the court .
- 4. I also recommend that Griminal case No. 32/93 filed by fakkaw police station Missamari in the Court of Chief Judicial Magistrate, Tezpur should be closely mentioned and persued by 180 Military Hospital and concerned staff at HQ Corps to encure that proper justice is done to Capt (Mrs) Neeta Chhabra for yye offence committed against her and also in the overall interest of the organisation.

Sd/- Illegible

(P S Bhatia)

Brig Stn Cdr

Station: Missamari
Dated : 11 Jun 93

Messie 1/2

ANNEXURE: - 3

35452/M-3/

Hy 4 Corps

C/O 99 APO

25 Jun'93

Place of Issue: No. 4 Corps
C/O 99 APO

MEMORAN DUM

No. 484397 Civ/Jafaiwali Humeswari Dangiari of 180 Military Hospital under Rule 14 of the Central Civil Services (Classification, Central and Appeal) Rules, 1965. The substance of the imputations of misconduct or misbehaviour in respect of which the inquiry is proposed to be held is set out in the enclosed statement of articles of charge (Anneuxre-I). A statement of the imputations of misconduct or misbehaviour is support of each article of charge is emblosed (Annexre-II). A list of documents by which and a list of witnesses by whom, the Article of charge are proposed to be sustained are also enclosed (Anneuxre III and IV).

2. No. 484397 Civ/Safaiwali Smt. Humeswari Dangiari of 180 Military Hospital is directed to submit within 45 days of the receipt of this memorandum a written statement of her defence and also to state whether she desires to be heard in person.

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- 3. She is informed that an inquiry will be hold only in respect of these articles of charge as are not admitted. She should therefore, specifically admit or deny each Aticle of Charges.
- 4. No.484397 Civ/Sagaiwali Smt. Humeswari Dangiari is further informed that it she does not submit her written statement of defence on or before the date specified in para 3 above, or does not appear before the inquiry authority in person or otherwise fails or makes refuses to comply with the provisions of Rule 14 of the C.C.S. (C.C.A) Rules, 1965, or the chaers/directions issued in pursuance of the said Rule, the inquiry authority any hold the inquiry against her experts.
- Dangiari of 180 Military Hospital is invited to Rule 20 of the Central Civil Services (Conduct) Rules, 1964, under which no Government servant shall bring or attempt to bring any political or outside influence to bear upon any superior authority to further here interest in respect of matters partaining to her service under the Government. If any representation is received on her behalf from another person in respect of any matter dealt with in these proceedings it will be presumed that No. 484397 Civ/Safaivali

BV

- 3 -

Smt Humeswari Dangiari is aware of such representation and that it has been made at her instance and action will be taken against her for violation of Rule 20 of the C.C.S. (Conduct) Rules, 1964.

5. The receipt of the memorandum may be acknowledged.

(A.S. Kuler)

Brig DBMS HQ 4 Corps

(Name and signation of the competent

Enclosure :

copy to :-

No. 484397 Civ/Safaluali Smt Humeswari Dangiani 180 Military Hospital C/O 99 APO.

Postal Address :

Qtr. 12/3 Tushar Chakra

Wear GE Complex (Gangaragar), Missamari Gorubandha (PC) Sonitpur, Assam .

Statement of Articles of charge sha framed against No. 484397 Civ/safaivali Smt. Humeswari Dangiari, Employee of 180 Military Hospital C/O 99 APO.

Article-I

That the said No. 484397 Civ/safaiwali Smt. Humeswar:
Dangiari of 180 Military Hospital while functioning
as Safaiwali on 29 May 93 at about 0930 hours at Family

Conted...4

ANNEXURE:- (

REGISTERED BY POST/AC DUE

HQ 4 Corps C/O 99 APO

35458/GD/PC/P-3

30 April 94

place of Issue : Texpur

ORDER

and also having considered your submission to the inquiry reports, the undersigned agrees with the findings of the inquiry officer and holds that the article of charge is proved against No. 484397 Emt. Humeswari Dangiari Safaiwali of 180 Mil Hosp.

The undersigned has come to the conclusion that Smt. Humeswari Dengiari Safaiwali No. 484397 of 180 Mil Hospital is not a fit person to be regained in service and therefore the penalty of dismissal from service is imposed on No. 484397 Safaiwali Smt. Humeswari Danglari.

The receipt of their this order be akonowledged.

Sd/- Illegible

(A.S. Kalra)

No.484397 Civ/Safaiwali

Smti. Humeswari Danglari
Qtr. No. 12/3 of Ctr. Tushar Chakra, rear GE Complex
(Ganga Nagar) Missamari
Garubanda (PO)
Sonitpur (Assam)
Copy to:

Two copies of the above orde

Sonitpur (Assam)

Copy to:
Two copies of the above order (one copy

190 Mil Hosp
for Civ/Safaiwali Humeswari Dangiari

C/O 99 APO

for infor of the Individual.

Magazia Cle

ANNEXURE :- D

CENTRAL ADMINISTRATIVE TRIBUNAL : GUMAHATI BEECH

OA. 105/94

Smt. H. Dengiari

.. Applicant

- Vs -

Union of India & Ors

... Respot .

PRESENT

HON BLE MR. JUSTICE S. HAQUE, VICE CHAIRMAN HON BLE SRI G. L. SANGLYINE? MEMBER (A)

For the Applicant

Mr., A. Desgupta, Adv.

For the Respdt.

17-6-94

... Mr. G. Sarma, Addl. CG&c

ORDER

heard learned counsed Mr. A. Dasgupta
on behalf of the applicant. peruced the statement of grievances and reliefs sought for in
this application. The grievance is against
the penalty of dismissal consequent to a disciplinary proceeding. Learned Addl. C.G.S.C.
Mr. G. Sarma, Submits that the applicant has
not exhausted available remedy by appeal before
the competent authority. We are convinced that
the as appeal lies against the penalty order.
Therefore, we do not propose to entertain this
application at this stage. The interim relief
order passed on 30.5.1994 is also vacated.

- 2 -

The applicant may file appeal before the appellate authority within 50 (thirty) days from today, the 17-6-1994. In the event of filing such appeal, the competent authority shall treat such appeal to be within limitation and dispose of the same in accordence with rules.

Mr. Dasgupta prays for a direction on the respondents not to evict the applicant during the appeal/period/pendency of appeal. We leave it with the appellate authority to consider this prayer and pass necessary orders after hearing her.

Sd/- S. HAWE
VICE CHAIRMAN
Sd/- G. L. SANGLYINE
MEMBER (ADMN)

ANDEXURE :- E

FROM : SMT. Humeswari Dangiati

Ex-Safaivali

Tusar Chakre Rear GE Complex

Ort No. 12/3 Def Civ. Ort

Ganga Nagar Misseari

P. O. Garubandha, Dist : Sonitpur (Assam)

The D. G. M. S.

Army Headquarters

Sena Bhaban

New Delhi- 110011

(Through the Disciplinary Authority)

Subject :- APPEAL AGAINST PENTALTY OF DISMISSAL FROM

SERVICE CONSEQUENT TO DISCIPLINARY PROCEED.

ING .

As per the order passed on dated 17.6.94 by

Respected Sir,

the Hon'ble Central Administrative Tribunal, Guwahati
Bench against OA 105/94 (copy enclosed and marked as
Armexure (A) Tax I most humbly and respectfully beg to
submit my appeal against imposing the penalty of dismissal against me vide HQ 4 Corps C/O: 99 APO letter
No. 35458/HD/PC/M-3 dated 30 April 94 (copy enclosed
and marked as Annexure 'B') for your kind condideration
and favourable order pleased

That Sri, I served in the strengh of a civilian Safaiwali under 180 Military Hospital, C/O. 59 AP

Medalah Degripi

63

wef. 5th May 83 as a permanent employee (Regular ty Establishment) with full satisfaction of the superiers.

That Sir, on 29.5.93, Duty Medical officer Capt

(Mrs) Neeta Chabra lodged a complain before the officia
ting commanding officer, 180 Military Hospital that

I have assulted her on that day.

Investigation had been ordered by the offg. Commanding officer It. Col. X.VK. Puri vide DO Pt. I No. 120/5/93 dated 29th May '93. The copy of the allegation lodged against me had not been served on me so as to enable me to know the actual contention of the allegation and prepare my defence.

That, Sir, in the preliminary investigation prosided over by Capt (Miss) Ellora Masgupta, on 29.5.94 although I was not served with a copy of the allegation, I duly appeared in the inquiry and categorically denied the charge of assulting Cpt (mrs) Neeta Chhabra rather submitted that I was misbehaved and slapped by Capt (Mrs) Neeta Chhabra.

That, Sir, during the preliminary Investigation, No. 13966978-Y Sop/NAB. Sharma as witness No. 4 categorically denied of witnessing any physical assudt in the Duty room as he did not entered the duty room at any time and also denied of his

00

physical involvement in the course of the alleged incident. On the other had the rest of the State witnesses contradicted each other.

beyond doubt, the preliminary inquiry beard prosided over by Capt (Miss) E. D.s gupta on the same day i.e. on 29th May'93 hastly submitted its findings standard stating that Capt (Mrs) Neeta Chhabra while on official duty was physically assulted and arregently behaved by me.

The copy of the proceedings of the preliminary Investigation alongwith findings of the Enquiry officer is annexed hereto and marked as Annexure - C page 1 to 612

That Sir, It. Col. V.K. Puri. Offg. Commanding officer 180 Military Hospital on dated 31 May'93 forwarded the report of the preliminary Investigation to DDMS, H4 4 Corps C/O. 99 APO for further necessary action.

The copy of the same is annexed hereto and marked as Annexure-"D" page- 1.

Conted....4

That Sir, after completion of the preliminary investigation, as per the existing Rule, the appointing/data disciplinary authority is the competent administrative authority to order for a Court of Inquiry, Whereas in this case the Station Commander, Stn. HQ Missamari vide convening order No. 217/2/2/A dated 02 Jun 93 ordered for a court of Inquiry to investigate the circumstances under which criminal force was used against Capt (Mrs) Neets Shabra by me.

That sir, the court of inquiry conducted by the station Hu Missamari concluded its proceedings exparte and reached to the conclusion as under:

- 1). "Services of Civil Safaiwali Smt. Homeswari Dangiari should be terminated immediately".
- ii). "Criminal Case No.-32/93 filed by police station Missamari in the Court of chief Judicial Magnetrate,
 Texpur should be closely monitered and persuded by 180
 Military Hospital and concerned staff at Hu 4 Corpos to engure that proper justice is done to Capt. (mrs) Neeta
 Chhabra for the offence committed against her and also in the overall interest of the organisation".

Contea...5

That Sir, Brig PS Bhatie, Stn Commander, Stn HQ
Missamari in his remarks and recommendation dt. 11.6.93
on the finding of the court of Inquiry, uphold the findings and recommandation of the inquiry Board and recommended that action to be taken to terminate my service.

That Sir, as regard of the court of Inquiry conducted by the Stn HQ Missamari, the following descrepencies are submitted:-

- a) After completion of the preliminary inquiry conducted by the appointing authority, the appointing authority Disciplinary authority the only competent authority to conduct a court of inquiry where as the Stn HQ Missamari conducted the Court of inquiry who is neither the competent authority to conduct such inquiry nor was a requested by the 180 MH authority or any other authority to conduct such court of Inquiry.
- b). During the alleged incident husbend of Capt (Mrs) Neeta Chhabra, Maj SK Chhabra CC of 310 FDL Depot was the officiating Adm comdt of stn HQ Missamari and thus to turn tide of the Case in the favour of his wife influenced the stn HQ administration and conducted the inquiry.

L

- 6 -

- c). The court of inquiry as ordered by the Stn HQ
 Missamari was for the purpose" to investigate the
 circumstames under which cirminal force was used against
 MS-12304-K Capt (Mrs) Neeta Chhabra of 180 MH". It is
 very much evident that the court was empowered to investigate the circumstances only and had no power to
 recommended any penalty whereas the court stopped beyond
 its limitation and recommended termination from service
 just with the intension to influence the further disciplinary action against me.
- again Assistant B. Sharma wi who during preliminary inquiry held on the same day of the alleged incident categorically denied witnessing any physical assult in the duty room and a loo denied of his physical involvement in the course of the alleged incident, now inthis court of inquiry surprisingly changed his position (may be on direction from his authority), and stated that the witnessed the incident and also he entered the Duty Room.
- e). The Court of inquiry was conducted exparte and thus the findings was based on hearing one side only.

- f). During Court of inquiry against Witness No. 6 MS-12320-F (Capt) (Miss) Allora Dosgupta who presided over the preliminary inquiry submitted her witness by virtue of being presiding officer which is against the sule and against the process of natural justice.
- g). All the other witness, differed from their statements submitted during the preliminary inquiry.

(Copy of the proceeding of court of inquiry are ordered by the Stn Hu Missamari alongwith Recomendation of the Court so wellk as station commander, Stn Hu Missamari annexed hereto and marked as *Annexure-E")

of the Stn Commander, Stn Hu Missameri to terminate my service, for conducting a Departmental inquiry charge sheet was issued on me dated 25 Jun 93 by 18M3 Hu IV Corrimter alia stating that I used criminal force against Capt (Mrs) Neeta Chhabra. I categorically denied the charge and even knowing that the Departmental inquiry is ordered only with the aim to immpose the panalty recommended by the 3tn Commander, Stn Hu Missamari, through a so called legal process, I participated in the inquiry and defended myself. During the proceeding of the inquiry I with the help of my Defence assistant

Conte ...8

pointed out the legal lapses in the inquiry processes procedures and pointed out the contradictions in the witnesses of the state witnesses. The defence witnessess also established that I was slapped by Capt (Mrs) Neeta Chhabra and for my self protection from being further Physical torture I hold the hair of the complainent and hold ber back . I was interionally provoked by the said officer and I had to act to save myself . (Copy of the Memorandum Arrexures Arrexure "F" . Reply to Memorandum Annexure "G" . Daily order sheet Annexure "E".

That Sir, on completion of the regular hearing the presenting officer submitted for written brief on 7th Jan 94 (Copy enclose as Arrexure-I) and 072 receipt of the written brief from the presenting officer. I submitted my final brief on 27th Jan 94 (Copy enclosed Annexure 'J')

That Sir, on 15 th Beb 94, the inquiry officer Lt Col Mridul Ley, submitted his inquiry report to the DDMS H. IV corps C/O 99 APO vide letter No. 115028/M-3/PC/Adm dated 15-2-94 (The copy enclosed and Annexure-"K") In this inquiry report, your kind attention is invited on the sk following notes:

Conted....9

APPX"A" SL.NO. 3(d)(xv1)

APPX"A" SL.NO. 3(c)(v1.ix.x1.

xiv, xviii, xx,

xxii and xxii)

suitable disciplinary action should be taken against me for using criminal fordes against Capt (Mrs Neeta Chhabra altered them findings of the inquiry was not based on the merit of the inquiry, rather based on precumtion and projudicted without consideration of the material facts which is very max much evident from the numbered contents in the inquiry report as submitted above.

That Sir, on receipt of the inquiry report vide

HQ IV Corps C/O 99 APO letter No. 35452/MS/ dtd 08 Mars

94 (Copy enclosed and marked as "L") I submitted my

representation paining out that the inquiry has failed

to establish my offence beyond doubt and thus requested

to release me from the charge as I am innocent. (copy

enclosed and marked as M.)

That Sir, to conduct the court of inquiry the inquiry officer was influenced by the extrancious considertions of the rapid report submitted by the Stn HQ

Missamari to dismiss me from service and came to a perberse findings that I committed the misconduct. Contradictory statements of Sep/NA B Sharma was relied upon by him on the so called surmiss that he was afraid of to narrate the correct fact before the preliminary inquiry. How he could arrive to this conclusion was best known to him. Evidences adduced by me was not relied upon by the inquiry officer only on the ground that one of my witness Smt. Dharmeswaria Devi was my Coworker. Why the version of the other witness, Sri Ram Das who is an employee from other establishment i.e Military Engineering service was not relied upon was not manpix explained. The inquiry officer was absolutely influenced by the predetermined conclusion of the court of inquiry conducted by Stn HQ Missamari to dismiss me and submitted his report by discarding the positive evidence adduced from my side .

That the aforesqid purported inquiry was absolute ly in gross violation of the principles of natural justice .

The proceeding was initiated on the base of the complain lodged by the complainant. It is incumbatant on the part of dismiplinary authority to furhish a copy of the complain to the delequent employee, but at no

point of time whether at the stage of issueance of charge sheet, preliminary inquiry or in the Departmental inquiry a copy of this complain was served one me I being a Safaiwali belonging to the lower echolon of employees was not acquinted with the technicalities of the departmental proceedings. Non furnishing of these documents caused a great injustice depriving me to defend my case at the stage of preliminary inquiry, reply to the charge sheet. Departmental proceedings: The inquiry conducted by the disciplinary authority was in gross violation of the principle of the natural justice and as such the same is liable to be set aside and quashed.

That on the basis of the aforesaid inquiry I have been dismissed from my service on 30 Apr'94

A copy of the order of dismissal served on the applicant is annexed hereto and marked as Annexure "B".

That on 03 May 94 commanding officer 180 MH issued an order whereby I bawe been directed to vacate the quarter occupied by me . .

A copy of this letter issued on 03 May 94 is annexed hereto and marked as Annexure "M2".

That Sir, on receipt of the order of dismissal from service and the order to vacate the Govt accommodation,

I spproached the Hon'ble Central Administrative Tribunal Guwahati Bench with the prayer to quash the order of dismissal from service and stay the order of vacating the accommodation occupied by me.

That Sir, the Hon'ble Court on dated 30 May 94 against DA No 105/94 was stayed the order of vacation till disposal of the case.

The copy of the order of the Hon'ble CAT, Guwehati Bench dtd 30 May 94 is annexed hereto and marked as Annexure

That Sir, subsequently the Hon'ble Central AdminTribunal Guwahati Bench on at 17 Jun 94 passed an order
to submitted my appeal to your kind honour within 30
days for consideration of my appeal and the matter of
appeal as regard of retaining the Govt accommodation
till finalisation or disposal of my appeal is also left
for your kind consideration •

The copy is annexed with this application as Annexure A.

- 13 -

On the above circumstances I meet humbly and respectfully beg to submit that:-

- A). During the inquiry, the circumstances of the incident had not been considered to. As regard banging of the door, I had no hand in it as both my hands were engaged to holdthe tray and I had to push the door with by body to open it and as the door is fitted with spring it automatically closes. If the door clases with a bang it is not my fault.
- Then I was Folding the tray with my both hands
 I was slapped by Capt (Mrs) Necta Chhabra and thus provoked me to act in repulstion for my safeguard which has been
 estalished during the inquiry but ignored by the inquiry
 officer.
- c). The inquiry was influenced by the inquiry report and recommendation of Stn Hu Missamari although the inquiry officer in his report has noted that he has not considered preliminary inquiry and the court of inquiry conducted by Stn Hu Missamari. It is established fact that the court of inquiry considered the considerations of the above said two inquires.

Conted ... 14

d). The inquiry report is mostly based on the prosumption and not based of material fact.

I therefore pledged to your kind honour for the following reliefs:-

- a). Even if my act after the intentional provocation is considered an offence liable to be punished, the order for dismissal from service is excess and hence the order for dismissal from service may please be quashed.
- b). I may please be permitted to retain the Govt accompdation till final disposal of my appeal.

Thaning you,

Wours faithfully

Sd/- H. Dangiari

(Smt. Humeswari Dangari

Ex- Safaiwali

Dt. 13.7.94

Advance dopy to

DGMS, Army HQ

New Delhi - 110011

(The original appeal is preferred with all connected documents through the DDMS. HQ 4 Corps. C/O 99 APO

ANNEXURE :- F (1)

HQ 4 Corps C/O 99 APO

35452 /HD/PC/M-3

02 Nov 94

APPEAL AGAINST PENALTY OF DISMISSAL FROM SERVICE CONCEWENT TO DISCIPLINARY PROCEEDING

A copy of HQ East Comd (Med) letter No.230327/3/M-3(B) dt 27 Oct 94 is fwd herewith for your info and further necessary action please.

Sd/- VK Srivastava

Col

Offg DDMS

Encl :- As above

Copy to :-

Station HQ - for info alongwith a copy of above quoted Missamari letter please .

Johnson 12/1/192

ANNEXURE: - F(2)

Tele: FW W-2265

Headquarters Eastern
Command Fort William
Calcutta-21

230827/3/M-3(B)

27 Oct 94

HQ 4 Corps (Med) C/O 99 APO

> APPEAL AGAINST PENALTY OF DISMISSAL FROM SERVICE CONCEQUENT TO DISCIPLINARY PROCEEDING

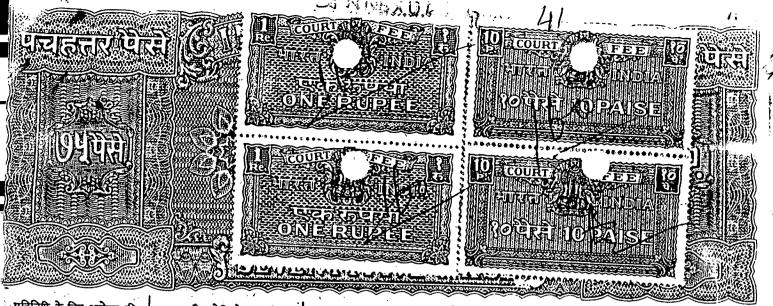
1. Ref :-

- (a) This HQ letter of even humber at. 11 Oct 94
- (b) Your HQ letter No. 35452/M-3/HD/PC dt. 04 Oct 94
- 3. The appeal of Smt Humeswari Dangiari, Ex-six safaiwali of 180 MH has been considered by Director General Medical Services. After going through the case, he has decided to uphold penalty of dismisal from service, awarded by the competent authority.
- 3. She may be asked to vacate the married Govt Accommodation as her appeal has been dismissed.
- 4. The individual day be intimated accordingly.

 (Auth: Army HQ letter No. B/72000/147/DGMS-3(B)

 dated 200 Oct 94)

Sd/- xxx (S.K. Dutta) ADMS for DDMS



प्रतिलिपि के लिए आवेदन की तारीख Date of application for the copy. स्टाम्प और फोलिओ की अपेक्षित संस्था सूचित करने की निश्चित तारीख Date fixed for notifying the requisite number of

stamps and follos.

अपेक्षित स्टाम्प और फोलिओ देने की तारीख Date of delivery of the requisite stamps and

तारील, जबकि देने के लिए प्रतिलिपि तैयार थी Date on which the copy was ready for delivery. आवेदक को प्रतिलिपि देने की तारीख Date of making over the

copy to the applicant.

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hi the court of the sessions Judge of Soultpur at Toxpur.

Anneoure-6

Prosont :-

Suri A Unitia, M.A., Liu. i., Sussions Judge, Smithur, Tezpur.

Crinikil hppx1 16. 9(S-2)/94.

Appeal against the judgment and order deted 26.4.94 passed by & K. Sirmi, Judicial Engistrate, Texpur in G.R. Order Ho.672/93: W/s. 355 IPC.

Shri ibməsari Quyinri

Accused Appollari

- VS-

Stute of Assum

Ruspondant.

For the appeliant :: ohri J. Chudi, avoate

For the Aspendent: Shri D. C. Born, Public Prosecutor.

into of houring :: 22.3.95

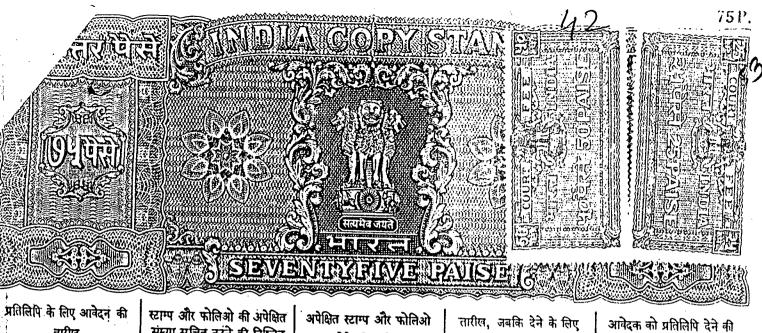
uite of Judgment :: 5.4.95.

JUDGMENT

This uppeul lus been filed against the judgment and order dited 25.4. % pass d by shri s.k. Surma, Judicial Magistrate, Texaur by which the accused appellant was convicted and entenced to pay a fine of Rs. 500/- w/s. 355 IPC in default to under -go s.l. for 3 months.

1. Briefly stated the prosecution case is that on 20.3.93 at accust 9-30 m.M. While the communication of the Mrs. (Mrs.) wheth Chabra was discharging her duties and examining patients in the 180 military Hospital, Missamari, accused Homeswari ungivari entered into her room without permission

A Has in the



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stamps and follos.

अपक्षित स्टाम्प और फोलिओ देने की तारीख Date of delivery of the requisite stamps and folios.

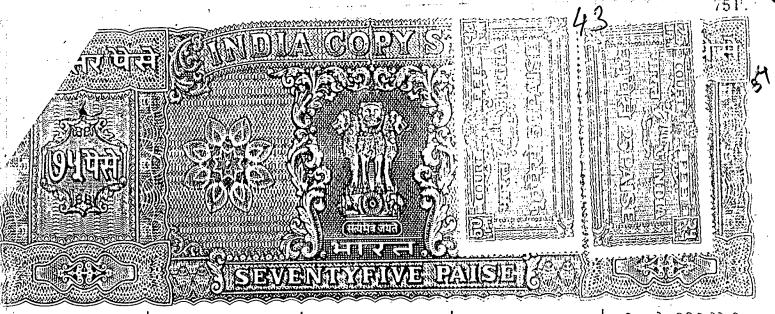
तारील, जबकि देने के लिए प्रतिलिधि तैयार थी Date on which the copy was ready for delivery.

आनंदक को प्रतिलिपि देने की तारीख Date of making over the copy to the applicant.

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and left the rem baninging the door in a very arrogant manner and after some time, she again came and this time also she banged the deor deliberately against complainant Dr. (Mrs) Neeta Chabra and as the compainantasked her to behave properly and asked to leave the room, she started abusing her and as th complainant fried to ring up her Commanding Officer, the accus ebstructed her and pulled her hair and sari. She was rescued by one Nusing Assisant and along with two ladies - "Issawal and Mrs. Kaia, who were present in her duty room. Ejahar was ledged to that effect on receipt of which the police registere. a case u/s. 448/355/506 IPC and took up investigation. On wempkryimm completion of investigation, the poice submitted charge sheet against the accused u/s. 448/353/506 IPC and sent her up to stand trial before the court. As the accused persons appeared before the court, the learned Magistrate explained the paticulars of the charges u/s. 448/353/355/506 th accused to which she pleaded not fullty and claimed to be tried. The presecutaen, in support of the case, examine 3 witnesses including the complainant who were cross-examped and discharged and after conclusin of the hearing, the learned magistrate found the acceed not guilty u/s. 448/353/255 506 IPC, but have found the accused guilty u/s. 355 IPC, she was



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Date of making over the

copy to the applicant.

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convicted a coordingly upor the traction and was scattered har as above. Being highly agricued, the accused appellant has now scome up to the present appeal.

Perused the impugned judgment and the order of conviction.

Also I have gone through the records of the case and considered the arguments accurate by the learned counsels a ppearing for the appellant accused and the learned Public Prosecutor for the respondent State.

As noted above, the prosecution in this case has adduced the

the appellant Shri J. Chandi, while as alling the impaged judgment and order of conviction has contended that the prosecution day suffers from serious infirmities and that the evidence fundated by the prosecution witness use his discrepant and Contradictory and an accused appellant. The are not at all sufficient to base conviction of the accused appellant. The learned counsel also contraded that the ingradients of sec. 355 I.P.C. has not been attracted in this case and there was absolutely no intention on the part of the accused appellant to disloneur the complement and that shale never publied for heir and same of the amplement and alloged.

evidence of 3 witnesses including the complement. The lorned counsel for

to a cts which are considered as derogatory to one a longur and that



र्रा विभि के लिए आवेदन की तारीख nte of application for

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तारील, जर्भा देने के लिए प्रतिक्षिप तैगार थी Date on which the copy was ready for delivery. आवेदक को प्रतिलिपि देने की सारील Date of making over the copy to the applicant.

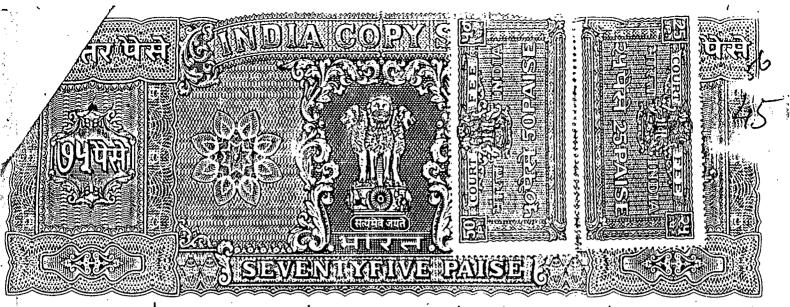
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the intention with which the assult is made is important igradient of an offence under the section. Such intention its to be drived from the facts and the circumstances of the case itself. The complainant in her evidence alleged that the accused caught hold of her stree and puller her lair. The accused was a sub-ordinate staff being a Sufa i karmachari and the acts as alleged my be sufficient to show her intuntion derrogating the a superior officer like the complainant. The defence honour plea, however, was that the accessed by virtue of heroffice carried a kidney try in her hand taking blood sample, urine sample for pathological examination and this has take revoiled in the evidences of the witnesses. The complement also in her evidence stated that she did not notice if the accused brought a kidney tray in her hand while entering into her room. The defence took the plea that the accessed while carrying hidron tray with blood sumple, uring sample etc. and as her both the hands are engaged, she pushed the door open with her body and in doing so, the door slightly touded the body of the compliment, witnesses Subite Sawal (P. W. 2) and witnesses Sumati xxx kalia (PW 3), in their evidence before the trial court although did not state anything about the fact of currying the kidney truy by the accused, they made clear at thement before the police while examined in course of investigation that they saw the occused

carrying a kidney tray in one land and one bottle of blood in the other

police that both Mrs. Clabra (complainant) and the accused were outdring

witnesses whim (P. 14.3) appeared to have further stated before the



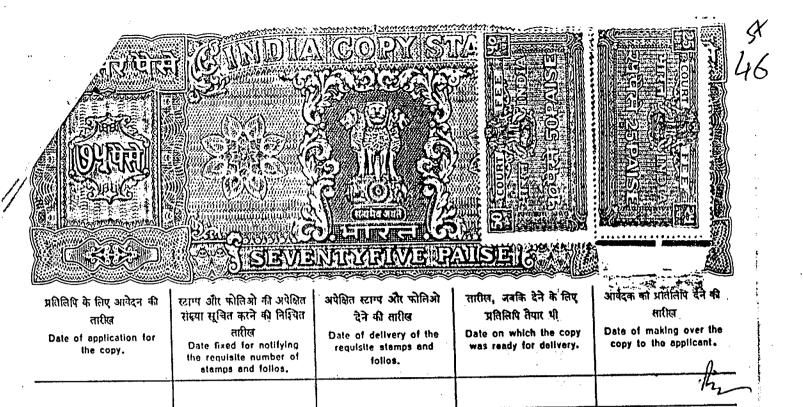
प्रतिलिपि के लिए आवेदन की तारीख Date of application for

the copy.

स्टाम्प और फोलिओ की अपेक्षित संस्था सूचित करने की निश्चित तारीख Date fixed for notifying the requisite number of stamps and folios. अपेक्षित स्टाम्प और फोलिओ देने की तारीख Date of delivery of the requisite stamps and follos. तारीख, जबकि देने के लिए प्रतिलिपि तैगार थी Date on which the copy was ready for delivery. आवेदक को प्रतिलिपि देने की सारीख Date of making over the copy to the applicant.

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and pulling each one's inir and sures and a scuffle took place between the two. Lourned counsel for the appealant while drawing my attention to all the omissions and contradictions in that attrements of the witnesse: made before the investigating Police Officer and their subsequent statement much in their eviduce before the court, sumitted that since Investigating Police officer IPs not be a examined in this case, the accused had grantly been prejudiced as the defence has been deprived of the opportunity of confronting the Investigating Officer with the statements in de befor e bim. I um convinced with the arguments of the learned counsel in this respect. The Investigating Police Officer It s not be a examined in this case for reasons not known. In AIR 1977 SC 381 (Mindeo Dullata Dipyaguda and others Statu of Milarushtra), it was held that whore the story marrated by the witnesses in his evidence before the court defers substantially from that set out in his statement before the police and there was large number of contradictions in his evidence not on mere matters of detail, but on vital points, it would not be sife to rely on his evidence and it may be exclude from considuration in determining the guilty of the a consed. In the des at our land, there appear with omnissions/contradictions in the statement of the withesess who before the investigating Officer and their subsequent dypositions before the court and so, non oxumination of the Investigating Officer is considered to have prejudic d the interest of the accused-upped



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in the case. The learned lower court has not appreciated this aspect of the matter while passing his impugned judgment.

- larmed coursel for the appellant also contended that there was delay in lodgint the FIR it is submitted that although the alleged occurrence took place in the morning hour of 9-30 m.M. and the FIR lodged at 6 Pi in the evening and thus thre was a delay of more then 8 hours in filing the FIR from the time of occurrence. This delay has not been explained.

 So, according to the lumned cours 1, the delay is factly to the presecution. It was held in the case field Singh and others -vs. State of hijesthan in 1979 Cr.L.J. NOC 36 % Rej. that the FIR is an extremely vital and valuable piece of evidence from the stand point of accused below of about I honours after this scuffle between the two rival groups in making the AIR futal to the presecution. In the present case, it is seen that delay caused in lodging the FIR has not apparently be an explained by the presecution.
 - Another important ground taken in this appeal by the appollant is that only 3 witnesses including the complainant were educated in this case and they were all partises witnesses. The learned counsel while taking me through the evidence of the witnesses has graved that the 2 witnesses (PW 2 and 3) came to the court with the complainant Mr. Nector Chabra by efficial vehicle without getting summer from the court. It is also found to be admitted in their evidence that they came to the court along



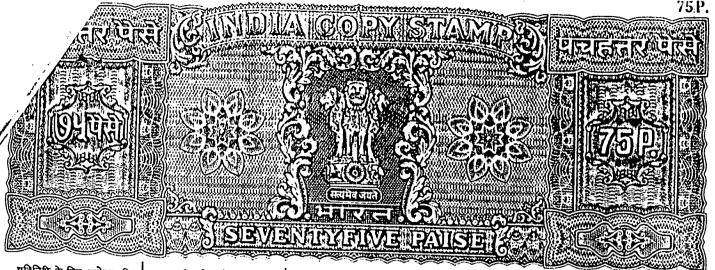
प्रतिलिपि के लिए आवेदन की तारीख Date of application for the copy. रदाग्प और फोलिओ की अपेक्षित संस्था सूचित करने की निश्चित तारीख Date fixed for notifying the requisite number of stemps and follos.

अपेक्षित स्टाग्प और फोलिओ देने की तारीख Date of delivery of the requisite stamps and folios.

तारील, जबकि देने के लिए प्रतिलिपि तैयार थी Date on which the copy was ready for delivery. आयेदक को प्रतिनिधि देने की सारीख Date of making over the copy to the applicant.

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with the complement by the official vehicle. It is also seen that witness Satita Sawal was in indoor patient at the hospital at the relevant time and she was being treated by the doctor-complaining, learned coursel, ther efore, has submitted that both these and and Sati Malin were partish and interestes witnesses. The matter would larve been somewhat different had there be n no other eye witnesses to the occurrence. But it is clear revealed that the alleged occurrence was witnesses by two other persons, much shri B. Sura, siply-constrble and another one Shri inrighter Singly a Bursing Asstt. The Lourned counsel la submitted that the se two witnesses are not only material and independent but they also took past soparating the quercel with sage bathe at the completizant and the accused t is subsequently stated by the complication to althouses that Siri R Same separated the accused appellant from the complainint. It is also out in their evidence that the sursing Assistant Buriginder Singh was present there. These two: eyo withouses are considered to be important material simpesses to the occu rrence. But surprisingly, their evidence has been without held by the prosect for reasons not known as no explanation has ever been given for not examiniz them, I am inclined togree with the learned counsel for the appellant that adverse infermed my be drawn w/s. 114 of the decidence & tagainst the prosecution dues for nonexumination of these miterial eye witnesses, M More over, as revocated from the evidence of the complement that the metter was immediatly informed and reported to the commending Officer who came to



प्रतिलिपि के लिए आवेदन की तारीख Date of application for

the copy.

स्टाप्प और फोलिओ की अपेक्षित संस्या सूचित करने की निश्चित तारीख Date fixed for notifying the regulate number of

stamps and follos.

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आवेदक को प्रतिलिपि देने की Date of making over the copy to the applicant.

her room and an inquiry was conducted into the incident on the same day. The appoint also is sai! to know filed a case relating to the incident wi is now said to be pending in court threith. This being so, the Communiting Officer lappens to be an important witness. But he has not been examined in this case.

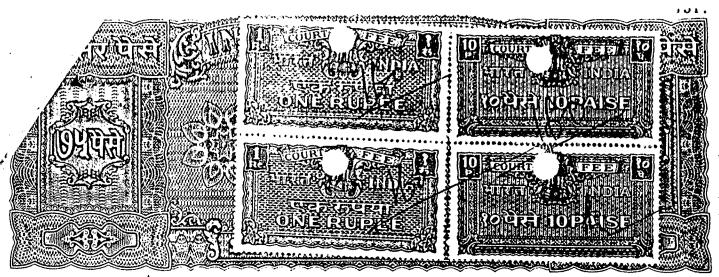
The learned trial court appears to large not considered all these , spects of the cus while confusion of the confusion in represent the grilt of the accused person and passed his exter of conviction and soutenes on the busis of the evidunce of the withesees us discussed above. It connot, therefore, be said that the trial court properly appreciated the evidence on record.

From the above observations and reasons, I am of the opinion that the order of conviction and sentunce of the appallant accused connect be sistimed. A coordingly, this appayl is allowed und the impulsed order of convictation and surbince passed against the appellant acused are set g side.

Sirl tuck the ones record.

Sd/- A Cutia essions Judgo, Souitpur

ad CS



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रटाग्प और फोलिओ मी अपेश्वित संस्या सूचित करने की निश्चित तारीख Date fixed for notifying the requisite number of stamps and folios.

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7-61-95

21- 6-95

21. 4.95

15-5-95

Form of Order sheet

District Souit,ur.

In the Court of the Sussions Judge of Southur at Toppur.

Prosent :-

Siri B. Clastic, M.A., LL.B., Sessions Judge, Spritpur, Texpur.

No. 9(52)/94.

Sati Homosauri Dinginri

4 ppollmnt

suite of Asum

Respondent

SI. No.

into

Order

Agu

5.4.95

The learned campel for the accused appollant is present, Judgment written on separate shoots and ddlivered to-dry. The appeal is allowed and the impugued order of conviction and sentence impux pussed against the appellant are set uside.

Soud back the rone record.

Sd/- A Chutia, Sussions Judge, Souitur, Tozpur.